

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 275 of 2020**

**In the matter of:**

**Divyesh Nanjibhai Rangani**

**....Appellant**

**Vs.**

**Jai Corp Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Rakesh Kumar and Mr. Ankit Sharma, Advocate for Appellant**

**Respondents: Mr. Bharat Sood, Advocate for R-1.  
Mr. Anish Shah, Advocate for R-2.  
Mr. Anish Shah, Advocate for R-3.**

**ORDER**

**13.03.2020:** It is represented on behalf of the Learned Counsel for the Appellant, Mr. Rakesh Kumar, that Appellant is making an earnest endeavour to settle the matter hence the Appellant is directed to file his settlement proposal before the Resolution Professional within one week from today.

The Registry is directed to list the matter on **9<sup>th</sup> April, 2020**.

For filing of an Affidavit on behalf of R-1, at request the same may be filed before the next hearing date.

**[Justice Venugopal M.]  
Member (Judicial)**

**[V.P. Singh]  
Member (Technical)**

**[ShreeshaMerla]  
Member (Technical)**

*ha/nn*